

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 89822 of 2013

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/844-845/13-14 dated 16.09.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur.)

Shri Ramdayal

.....Appellant

**C/o M/s. Mahalaxmi Dhatu Udyog Pvt. Ltd.
Plot No. C-52, MIDC, Hingna Road,
Nagpur – 440 028**

VERSUS

Commissioner of Central Excise, Nagpur

.....Respondent

**Telanghedi Road, Civil lines,
Post Box No. 81, Nagpur – 440 001**

APPEARANCE:

None for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86243/2024

Date of Hearing: 18.10.2024

Date of Decision: 18.10.2024

PER: BENCH

None for the Appellant but a letter is received from his learned Counsel with copies of Form No. SVLDRS-1 and Form No. SVLDRS-4 indicating settlement of the dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Form No. SVLDRS-4 certificate bearing no. LD2512190000047 has been issued to Appellant that confirms nil liability. Main Appellant had already

settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative is present.

3. Taking note of the request made earlier and having regard to the settlement of dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, we dismiss the appeal as deemed withdrawn under Section 127(6) of the Finance Act, 2019.

(Pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad